

(H) Action Taken Statements

SHRI BHAGWAN SHANKAR RAWAT: I beg to lay on the Table (Hindi and English versions) of the Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 163rd Report (7th Lok Sabha) on Union Excise Duties Knocked down condition.
- (2) 164th Report (7th Lok Sabha) on Union Excise Duties Electric motors and cotton textiles.
- (3) 195th Report (7th Lok Sabha) on Customs Receipts—Delay in revision of tariff values and exemption orders issued under the Customs Act, 1962.
- (4) 213th Report (7th Lok Sabha) on Customs Receipts—Duty exemptions allowed overlooking condition of end-use.
- (5) 1st Report (8th Lok Sabha) on Import of trainer aircraft.
- (6) 5th Report (8th Lok Sabha) on Delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.
- (7) 7th Report (8th Lok Sabha) on Customs Receipts—Duty on Passengers baggage.
- (8) 83rd Report (8th Lok Sabha) on Review on the working of Department of Defence Supplies.
- (9) 101st Report (8th Lok Sabha) on Direct Taxes—Irregular exemptions and reliefs and wealth escaping assessment.
- (10) 117th Report (8th Lok Sabha) on National rural employment programme.
- (11) 125th Report (8th Lok Sabha) on Land management in Railways.
- (12) 3rd Report (9th Lok Sabha) on Functioning of valuation cells and valuation of immovable properties.
- (13) 5th Report (9th Lok Sabha) on Blocking up of capital due to non-commissioning of air conditioning plant.
- (14) 11th Report (10th Lok Sabha) on Universal elementary education in the age group 6-14.
- (15) 26th Report (10th Lok Sabha) on Development of weapon system 'X'.
- (16) 28th Report (10th Lok Sabha) on Short billing of telephone calls charges of heavy callers.
- (17) 39th Report (10th Lok Sabha) on Procurement and utilisation of track materials.

12.24 hrs.

[English]

COMMITTEE ON SUBORDINATE LEGISLATION
Fourteenth, Fifteenth and Sixteenth Reports

SHRI PRITHVIRAJ D. CHAUAN (Karad): I beg to present the Fourteenth, Fifteenth and Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.24½ hrs.

[English]

STATEMENT BY MINISTER

Search conducted in the Ather Hostel Darul Uloom
Nadawatul Ulema, Lucknow

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): The search incident of Ather Hostel of Darul Uloom Nadawatul Ulema, Lucknow, during the night of November 21/22, 1994, has been the subject matter of controversy and public criticism. To lay at rest all speculations in this connection, I rise to make the following statement to place the facts before this honourable House.

Hon'ble Members are aware that on October 31/ November 1, the U.P. Police rescued four kidnapped persons (three British and one American national) after raiding certain houses in Districts Ghaziabad and Saharanpur. Certain arrests were made on the same day. In the search of the house in Ghaziabad District, where one of the kidnapers was lodged, a driving licence in the name of one Mohd. Nazaru giving a Delhi address was recovered. Based on this lead, Delhi Police arrested Mohd. Nazaru on November 2, 1994. It was later discovered that actual name of Mohd. Nazaru was Mohd. Nazir Khan. Mohd. Nazir Khan, who turned out to be a Pakistani national, on interrogation stated that house number 736, Kucha Fazalpura in Suiwalan, Delhi, had been rented by the gang and was being used as a hide-out.

During the search, of this house, a briefcase allegedly belonging to one of the accused was recovered. It contained (a) one identity card of Lucknow University in the name of Mohd. Khalid Bashir, a student of M.A. (Part-I), Arab Culture; (b) a polaroid photograph of three persons and (c) a railway ticket of Lucknow Mail for journey from Lucknow to New Delhi of October 14, 1994. The accused persons in custody with Delhi Police identified the photograph on the identity card as that of Shahji, the gang leader of the kidnapping conspiracy, and the other two persons as Noorul Amin and Farooq.

On the basis of this information, the Delhi Police deputed a team of investigators headed by an Inspector, to probe further into the lead at Lucknow.

After reaching Lucknow, the investigating team started the verification process. As regards the identity card, enquiries at Lucknow University revealed that the identity card was fake and had not been issued by the Lucknow University authorities. As regards the Railway ticket, enquiries at the Railways indicated that it had been booked in the name of one Khursheed Ahmed, resident of 202,